

Central Administrative Tribunal
Principal Bench, New Delhi.

(11)

C.P.No. 53/96 in
O.A.No.1347/94

New Delhi this the 14th Day of March, 1996.

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Ahuja, Member(A)

Sh. Lallan,
S/o Shri Ram Das Prasad,
R/o Shivpuri, Sector No.9,
Ghaziabad.

Petitioner

(By Shri J.K. Bali, Advocate)

versus

1. Shri V.K. Aggarwal,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Shri I.P.S. Anand,
Divl. Railway Manager,
Delhi Division, Northern
Railway, State Entry Road,
New Delhi.

Respondents

(By None)

ORDER (ORAL)
by Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)

This contempt petition arises out of the order dated 12.1.1995 in O.A.No.1347/94 wherein the Tribunal had quashed the decategorisation of the petitioner, directed the respondents to restore the applicant to the post of Electrical Assistant to treat that the applicant had, at no stage, been decategorised. Pursuant to the order, the respondents have passed an order in March, 1995 and have taken back the petitioner as Electrical Assistant. The

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petitioner has filed this Contempt Petition stating that as a result of the directions contained in the judgement to the respondents to treat the petitioner not having been declassified, the petitioner was entitled to certain benefits which had been shown at sub-paras (a) to (c) of para 12 of the Contempt Petition and these benefits having not yet been given to him, the respondents have committed contempt of the Tribunal. He also prayed that action may be taken against the respondents under the Contempt of Courts Act.

On perusal of the petition and annexures thereto, we find that there was no intention in the minds of the respondents to commit a contempt of the orders of the Tribunal. In compliance to the order, they have taken the petitioner back as Electrical Assistant. If certain benefits which flow from the judgement are still to be given to the applicant, it is open for him to make a representation to respondents and if he is not satisfied with the outcome thereof, to seek appropriate relief in an original application instituted in that behalf.

With the above observations, the Contempt Petition is rejected.

Ricchay -
(R.K. Ahonja)
M(A)

Ricchay
(A.V. Haridasan)
V.C.(J)

n.a.